

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
STARRED QUESTION NO. 294
TO BE ANSWERED ON 15.03.2018

Land Reforms

*** 294 SHRI S.P. MUDDAHANUME GOWDA**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has examined the status of land reforms in different States;
- (b) if so, the details thereof, State-wise;
- (c) whether the government has given any directions to implement the land reforms expeditiously; and
- (d) if so, the details thereof including the guidelines, if any, issued by the Government in this regard?

ANSWER

**MINISTER FOR RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)**

(a) to (d): A Statement is laid on the Table of the House.

**Statement referred to in reply to Parts (a) to (d) of the Lok Sabha Starred Question No. 294
due for reply on 15.03.2018.**

(a) to (d): As per Entry 18 and Entry 45 in the State List 'Land' is a State subject. Power to enact laws relating to 'Land' vests in Legislatures of States.

Provisions relating to 'Land' are also contained in Article 239AA: Special provisions with respect to Delhi; Article 371A: Special provision with respect to Nagaland; Article 371G: Special provision with respect to Mizoram; Fifth Schedule: Provisions as to Administration and Control of Scheduled Areas and Scheduled Tribes; Sixth Schedule: Provisions as to Administration of Tribal Areas in Assam, Meghalaya, Tripura and Mizoram.

Each State has its own State-specific Revenue Laws to deal with 'Land' and its administration.

States have been undertaking (and will continue to undertake) State-specific Land Reforms broadly in the following arenas at the respective wisdom of the respective law makers of the respective States (Legislatures of the States):

(i) Ceiling on landholdings

- for equitable distribution of land

(ii) Distribution of land for agricultural purposes, residential purposes, cottage industries (to landless / marginal and small farmers / village artisans...)

- from land obtained from imposition of ceiling

- from community land with Gram Sabha

- from land with Government

(iii) Abolition of Intermediary between the State and the Tiller (Zamindari Abolition)

- abolition of intermediary between the State and the tiller

- tenure rights to the tiller

with transferable rights

without transferrable rights (inheritable)

lessee

government lessee

(iv) Prevention of fragmentation of landholdings

(v) Consolidation of landholdings

- consolidate fragmented landholdings

- provide land for common/public requirements

(vi) Tenancy reforms

There is no central database as may contain information on all the State-specific Revenue Laws and all the State-specific Land Reforms undertaken to date by all the various States across the country.

There is immense diversity across the individual States in the country in respect of 'land', the (State/s-specific) revenue laws, the socio-economic milieu in relation to 'land', the relevance / need / appropriateness / desirability of specific land reforms, etc.

A Task force on Land Reforms was constituted on 22-10-2012 under the Chairmanship of Minister of Rural Development to inter alia prepare a draft National Land Reforms Policy and suggest and recommend appropriate dialogue process with and appropriate advisory to States on matters relating to land reforms. Further action and decision as appropriate on the recommendations of the Task Force is in process.
